



2026:AHC:23333-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1524 of 2026

Santram

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hemant Kumar, Piyush Pandey
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"(i) issue a writ, order or direction in the nature of mandamus directing the respondent nos. 2 and 3 to conduct fair and impartial investigation of case crime no. 371 of 2025, U/s 103(1), 238(a) B.N.S., Police Station-Shivli, District Kanpur Dehat, through some independent agency investigating like C.B.C.I.D/Vigilance or any other independent agency and forthwith the investigation may be completed by it within some specific time period fix by this Hon'ble Court.

(ii) Issue a writ, order or direction in the nature of mandamus directing respondent nos. 2 and 3 to arrest respondent nos. 4 to 12 in the above noted case crime no. 371 of 2025, U/s 103(1), 238(a) B.N.S., Police Station-Shivli, District Kanpur Dehat immediately within some specific time period.

(iii) Issue any other suitable writ, order or direction which this Hon'ble Court may deem fit and proper in the circumstances of the case.

(iv) To award the cost of the petition to the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 27.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the

Superintendent of Police, Kanpur Dehat, District Kanpur Dehat highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, Kanpur Dehat, District Kanpur Dehat, the Superintendent of Police, Kanpur Dehat, District Kanpur Dehat/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 3, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)